आवेदन पत्रों को अस्वीकार कर दिया है तथा इस संबंध में संसद सदस्यों के अभ्यावेदनों में किए गए अनुरोध को अस्वीकृत कर दिया है;

(ख)यदि हां, तो इसके क्या कारण है तथा निजी क्षेत्र के उन उपक्रमों का ब्यौरा क्या है जिनके आवेदन पत्रों को अस्वीकृत कर दिया गया है;

(ग) उसके क्या कारण है; और

(घ) किन-किन विभिन्न कारकों तथा परिस्थितियों के अंतर्गत मंत्रालय द्वारा उपर्युक्त दृष्टिकोण अपनाया गया है?

रसायन और उर्वरक मंत्री (श्री सुरजीत सिंह बरनाला): (क) से (घ) प्रतिधारण मूल्य-सह-राजसहायता (आर पी एस) के तहत एकक के प्रतिधारण मूल्य तथा वितरक का लाभ घटाकर बिक्रि मूल्य के बीच के अन्तर का भूगताम राजसहायता के रूप में किया जाता है । प्रतिधारण मुल्य के निर्धारण के लिए अनुमोदित नीतिगत मानदण्डो के अनुसार उद्योगों के दो प्रतिनिधियों के साथ अन्तर मंत्रालय समिति, उर्वरक उद्योग समन्वय समिति (एफआईसी सी) प्रत्येक यूनिट के लिए प्रतिधारणं मूल्य निर्धारित करती है । इस समिति में इस उद्योग के दो प्रतिनिधि है । इस प्रकार निर्धारित किये गये प्रतिधारण मूल्य के विरूद्ध संबंधित एककों के कभी-कभी अभ्यावेदन प्राप्त होते है । उर्वर्क उद्योग समन्वय समिति द्वारा इन अभ्यावेदनों पर उक्त नीति मानदंडो के संदर्भ में विचार किया जाता है और उपयुक्त समझे जाने वाले परिवर्तन कर दिये जाते है ।

Intrusion of Corporate Capital in the Sports Sphere

*93. SHRI ASHOK MITRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) Whether Government are aware of large- scale intrusion of corporate capital, including, foreign capital, in the sphare of sports;

(b) whether such intrusion has been in accordance with guidelines laid down by the Ministry after consultation with the Ministry of Finance; and

(c) the measures Government propose to adopt to ensure that the infiltration of corporate capital does not have an inimical effect on the quality of public sports and games in the country? THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) It is not correct that there is large-scale intrusion of corporate capital, including foreign capital, in the sphere of sports. The Government has, however, been taking up with the corporate sector for investment in promotion of sports. A number of Indian corporate houses are reported to be sponsoring sports events and individual sports persons. Some corporate houses are running sports academies.

With a view to encourage the corporate sector as well as individuals both within and outside the country to take up promotion of sports, the Government has set up a National Development Sports Fund recently. The Government will make an initial contribution of Rs. 2 crores to the Fund during the current year. With a view to make contribution to the Fund attractive, it has been decided to provide 100% exemption from Income Tax, Detailed guidelines have been formulated on operation of the Fund.

(b) and (c) There are no specific guidelines to regulate inflow of corporate funds towards sporting activities. Since no adverse effect of such investment has been in evidence, Government has not considered it necessary for formulating guidelines governing such corporate investment.

AIDS Prevention Programme

*94. SHRI S. AGNIRAJ: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) what is the total number of cases of AIDS, as on date, in the country, Statewise;

(b) what steps are being taken to educate the people about AIDS and their reactions;

(c) the total grants given to each State to eradicate AIDS; and

(d) how may AIDS treatment centres are being set up for treating AIDS patients in the

country, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) to (d) *Total Number of AIDS Cases*